

three year there has been no appreciable increase in the percentage of overaged machines.

(b) Does not arise in view of answer to (a).

(c) and (d) Replacement of overaged unserviceable machines is a continuous process, being planned regularly, the pace, however, depends on funds availability. In addition, modernisation of Chittaranjan Locomotive works, Chittaranjan and Integral Coach Factory, Perambur which involves replacement of large number of machines, is also underway.

Extra charges from consignees for payment of minimum wages to the surplus Labour at Calcutta Port

4920. SHRI BIMAL KANTI GHOSH : will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether in order to pay minimum wages to the surplus labour at Calcutta Port, the consignees are required to pay extra charges/levy to the Dock Labour Board ;

(b) if so, the details thereof ; and

(c) the steps taken/proposed to utilise the work force available with the Calcutta Dock Labour Board for other jobs at Calcutta or Haldia ports ?

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI) : (a) and (b) Under the Dock Workers (Regulation of Employment) Schemes, the registered/listed workers of Dock Labour Boards are entitled to wages for days of work, subject to certain minimum guaranteed days. They are also entitled to weekly days of rest, attendance allowance for the days they come for work but are not provided work, leave/holidays with wages, pension, gratuity, ex-gratia in lieu of bonus, leave travel concession, free medical aid etc. To meet the cost on these benefits, the Dock Labour Boards recover from the stevedores employing them a levy as percentage of wages. The rate of levy varies from scheme to scheme and category to category of workers. This applies to the

Calcutta Dock Labour Board also where labour is presently surplus in certain of categories workers.

(c) With a view to reduce the surplus work force of the Calcutta Dock Labour Board to the optimum requirement, the following measures have been taken :—

(i) Voluntary Retirement Scheme has been introduced for the workers under which 935 workers have been retired voluntarily.

(ii) 122 workers have been transferred to Calcutta Port Trust to work as Class IV staff on long term deputation basis.

(iii) The labour of Calcutta Dock labour Board is also engaged by Calcutta Port Trust on shore for cargo handling and non-operational work as per daily requirement with effect from 8.6.84.

Grant for Development of Tribal Dialect and languages.

4921. SHRI GIRIDHAR GOMANGO : Will the Minister of EDUCATION be pleased to state :

(a) whether his Ministry has sanctioned grants for the development of languages and tribal dialects other than the languages of Eighth Schedule of the Constitution :

(b) if so, the names of the tribal languages and the grants released up-to end of Sixth Plan ; and

(c) the initiatives and incentives provided by the States to develop these languages, details language-wise and State-wise ?

THE MINISTER OF EDUCATION (SHRI K. C. PANT) : (a) Yes, Sir.

(b) A statement giving this information is attached.

(c) Since the promotion and development of regional languages, including tribal languages, is their responsibility, information about the schemes being implemented by the States is likely to be available with them.